

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI.**

ORIGINAL APPLICATION NO.26 OF 2016(sz)

Disha A Life School and PKD College of Education,
Represented by its Correspondent ,
Kullkapalayam Village, Achipatti Post,
Pollachi – 642 002 & others

...Applicants

Vs

The State of Tamil Nadu
Rep.by its Director
Department of Environment & Forest
Fort St. George,
Chennai & 4 others.

...Respondents

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

Status Report on M/s UNICAST ALLOYS PRIVATE LIMITED located at S.F No. 98/1D, 100 & 101 Part, 78/1A, 78/3A, 98/3A, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District and M/s HITECH DIE CAST PRIVATE LIMITED located at S.F No. 77/1, 77/2& 101 Part, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in O.A No. 26 of 2016 Dated: 07.01.2021

1. Background:

The Hon'ble National Green Tribunal, Southern Zone, Chennai in the matter of O.A No. 26 of 2016 filed by Filed by Disha – A Life School and P.K.D College of Education & Others against the Member Secretary, Tamilnadu Pollution Control Board & others including the unit of M/s UNICAST ALLOYS PRIVATE LIMITED located at S.F No. 98/1D, 100 & 101 Part, 78/1A, 78/3A, 98/3A, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District and M/s HITECH DIE CAST PRIVATE LIMITED located at S.F No. 77/1, 77/2& 101 Part, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District, order dated 07.01.2021 inter alia as follows:

“Even the present status report shows that many of the recommendations have not been still implemented by the erring units. But they have not mentioned in the report as to what are all the further action taken for non-compliance of the directions issued by them against those erring units.

When this was pointed out, the learned counsel appearing for the Pollution Control Board submitted that if some time is granted, they may be able to come with the further action taken report.

For objections, if any, to the present status report and also for consideration of further status report, post on 04.02.2021.”

2. Present Status of M/s Unicast Alloys Private Ltd:

The respondent unit was further inspected on 21-01-2021 and the following were observed:

1. The unit was in partial operation (Only 1.5 tons/hr capacity induction furnace was in operation and the other furnace was in dismantled condition).

2. The trade effluent generated from wet scrubber bleed off is disposed in the solar evaporation pan. No seepage or overflow was observed in the SEP.
3. The air pollution control measures such as Venturi Wet scrubber with stack with interlocking system attached to the induction furnace, Cyclone with pulse jet bag filter with stack attached to the Sand plant were in operation.
4. The unit had installed the Interlocking system with limit switch to movable suction hood with stack as air pollution control measures attached to the Induction furnace and the same was in operation.
5. The western side (facing school premises) of the shot blasting, fettling section shed had been entirely covered by sheets to cover the entire vertical face with closing door.
6. The fettling section and shot blasting section was not in operation.
7. The unit has provided automated water mist sprinklers along the vehicle movement area near the petitioners school boundary and the same was under operation.
8. The trend graph for the stack online source monitoring obtained from the Care Air Centre, TNPC Board, Chennai for the period **01.01.2017 to 30.11.2020** reveals that the PM values are within the limits prescribed by the Board and no exceedance was observed. (Copy of trend graph obtained from Care Air Centre, Chennai is enclosed).
9. Ambient Air Quality/Ambient Noise Level/Stack Monitoring survey was carried out by the Advance Environmental Laboratory, TNPCB, Coimbatore during the inspection in the school premises and Result of Analysis is awaited.

3. Present Status of M/s Hi-tech Die Cast Private Ltd:

The respondent unit was further inspected on 21-01-2021 and the following were observed:

1. The unit was in partial operation (Only 1.5 tons/hr capacity induction furnace was in operation and the other furnace was in dismantled condition).
2. The trade effluent generated from wet scrubber bleed off is disposed in the solar evaporation pan. No seepage or overflow was observed in the SEP.
3. The air pollution control measures such as Wet scrubber with stack with interlocking system attached to the induction furnace, Bag filters with stack

attached to the Shot Blasting Machine, Cyclone with bag filter with stack attached to the Sand plant, Bag filters with stack attached to the fettling section were in operation.

4. The unit had installed the Interlocking system with limit switch to movable suction hood with stack as air pollution control measures attached to the Induction furnace and the same was in operation.
5. The unit has maintained necessary log book for the operation of the air pollution control measures with energy meter readings.
6. The trend graph for the stack online source monitoring obtained from the Care Air Centre, TNPC Board, Chennai for the period **01.01.2017 to 30.11.2020** reveals that the PM values are within the limits prescribed by the Board and no exceedance was observed. (Copy of trend graph obtained from Care Air Centre, Chennai is enclosed).

3. Compliance report for the Specific Recommendations as per report dated 10.02.2020:

i. M/s Unicast Alloys Private Limited:

S. No	Recommendations	Compliance status as on 21.01.2021
1.	The 4 th respondent unit shall relocate the shot Blasting and the Fettling section either outside the premises in some other locations or on the eastern side within the premises where the vacant land exists	Not complied. The unit vide its letter dated 19.08.2020 informed that "As per the sequence of operation and plant layout it cannot be moved away, otherwise entire factory layout to be changed which means we have to close the factory for two years to create new infrastructure and financial implications will lead to permanent closure of the foundry"
2.	After relocation of the existing shot Blasting and Fettling Section, the area shall be used as buffer zone and shall also develop thick canopy of green belt within 4 th respondent unit premises adjacent to the compound wall of the school premises which will act as a barrier for air pollution.	
3.	The unit shall either completely reuse the dumber waste mould sand within the premises or dispose it to the Common Waste Mould	Not complied. The unit has covered the storage location with red sand and green belt is being

	Sand Reclamation unit M/s. Ammarun Enviro Guard Industries, Annur Taluk or for other beneficial uses.	developed.
4a.	The unit shall stop the shot blasting and fettling operations in the existing location instead shall do the shot blasting and fettling operations in the Unit's sister concern i.e. 5 th respondent unit of M/s Hitech Die Cast Private limited (or) by giving job work through outside vendors.	Not complied. The unit vide its letter dated 19.08.2020 informed that "As per the sequence of operation and plant layout it cannot be moved away, otherwise entire factory layout to be changed which means we have to close the factory for two years to create new infrastructure and financial implications will lead to permanent closure of the foundry"
5.	The unit shall conduct the ambient air quality/ambient noise level/stack monitoring in the unit and in the school premises every month and furnish the report to the Board	Not complied. The unit vide its letter dated 19.08.2020 informed that "We are already having online monitoring systems and we maintain the norms well within the parameters prescribed by the TNPCB and requested to conduct test once in a year"
6.	The unit shall convert the venturi wet scrubber system with stack arrangement for the induction furnace to the dry/cassette filter as an advanced technology	Not complied. The unit vide its letter dated 19.08.2020 informed that "the unit has improved the APC measures and its functioning satisfactorily and may be allowed to continue with the present proven system"
7.	The unit shall provide the adequate air pollution control measures for the metal pouring bay as a further improvement measures.	

ii. M/s Hitech Die Cast Private Limited:

S. No	Recommendations	Compliance status as on 21.01.2021
1.	The 5 th respondent unit of M/s Hitech Die Cast Private Limited is located behind the 4 th respondent unit of M/s Unicast Alloys Private Limited which itself acts as an barrier.	No remarks
2.	The unit shall operate and maintain the air pollution control measures continuously and efficiently and also conduct the ambient air quality/ambient noise level/stack monitoring in the unit and in the school premises every month and furnish the report to the Board	Not complied. The unit vide its letter dated 19.08.2020 informed that "We are already having online monitoring systems and we maintain the norms well within the parameters prescribed by the TNPCCB and requested to conduct test once in a year"
3.	The unit shall either completely reuse the dumbered waste mould sand within the premises or dispose it to the Common Waste Mould Sand Reclamation unit M/s. Ammarun Enviro Guard Industries, Annur Taluk or for other beneficial uses	Not complied. The unit has covered the storage location with red sand and green belt is being developed.
4.	The unit shall convert the venturi wet scrubber system with stack arrangement for the induction furnace to the dry/cassette filter as an advanced technology	Not complied. The unit vide its letter dated 19.08.2020 informed that "the unit has improved the APC measures and its functioning satisfactorily and may be allowed to continue with the present proven system"
5.	The unit shall provide the adequate air pollution control measures for the metal pouring bay as a further improvement measures.	

Even though the PM of all stacks are meeting the norms, the 4th and 5th respondent unit shall implement the specific recommendations to mitigate the fugitive emission from the unit, since the petitioner school premises and the respondent units are located in wind prone area.

The unit furnished its reply letter dated 19.08.2020 for the compliance of specific recommendations for the Hon'ble NGT (SZ) order dated 20.07.2020 that the industry is already facing severe financial crisis due to recession in automobile industry and further financial loss due to Covid-19 pandemic in implementing the recommendations.

The unit has also not furnished any time-bound schedule to comply the recommendations of the TNPC Board as on date.

Hence it is recommended to Corporate Office, TNPCB, Chennai to issue necessary directions under Section 33A of the Water (P&CP) Act, 1974 as amended in 1988 & Section 31A of the Air (P&CP) Act, 1981 as amended in 1987 to the unit to furnish and comply the recommendations as submitted to the Hon'ble NGT in a phased manner within a time bound schedule.

Failure to comply with the above recommendations within the stipulated time, environmental compensation may be levied as follows:

Environmental Compensation formulae = $PI \times N \times R \times S \times LF$

PI – Pollution index for Orange category unit – 50 (Range from 41 to 59)

N – Number of days for which violation took place

R – Factor in Rupees – Rs. 250/-

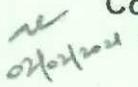
S – Scale of operation - 1.5 for large scale unit

LF – Kurumbapalayam Village Panchayat Population is 2,755 as per the 2011 census which is less than one million, Hence location factor – 1.0

Hence, EC = $50 \times 250 \times 1.5 \times 1.0$

= Rs. 18,750/day, till the unit comply the recommendation.


District Environmental Engineer
Tamilnadu pollution Control Board
Coimbatore South


02/04/2021

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07.01.2021.**

Advocate for Respondent No.TNPCB
Thiru. C. Kasirajan.

Date:03.02.2021.